NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.862/(MAH)/2017 CA No.

CORAM:

Date: 01-05- 2017.

Present: SHRI M.K. SHRAWAT

MEMBER (J)

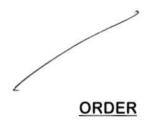
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE PARTIES: Genesis Integrated Communication Technologies Pvt.Ltd. V/s.

Santec Fabricators (I) Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE



- This Petition has been filed before the Hon'ble High Court for "Winding Up" now transferred to NCLT vide Notification dated 07-12-2016.
- 2. Registry has noted that the winding up fall under the category of the provisions of Section 433(e) of Old Act due to inability to pay debts.
- 3. This Petition is listed for hearing for the first time today after transfer of the records.
- Registry is directed to issue notice of hearing intimating the next date of hearing now fixed on 10th July, 2017.

Sd/-

M.K. SHRAWAT MEMBER (JUDICIAL)